

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY

Tr. Application No. 31/1987.

Shri B.L.Chavan

.. Applicant

V/s

The Union of India through
The General Manager,
Central Railway,
Bombay V.T.

.. Respondent.

Coram: Hon'ble Vice-chairman B.C.Gadgil

Hon'ble Member (A) J.G.Rajadhyaksha

Order (Per Vice-chairman B.C.Gadgil) Dated: 27.3.1987.

Regular Civil Suit No.243/1981 on the file of
Civil Judge, Senior Division, Solapur has been trans-
ferred to this Tribunal.

Notice was issued to the applicant and his
advocate for hearing the question as to whether this
Tribunal has jurisdiction. None appeared for the
applicant.

A perusal of the plaint shows that the applicant
was a Rakshak of Railway Protection Force and the
dispute is in connection with that service. The said
dispute was filed in the above Civil Court.

It is not in dispute that Railway Protection
Force is an 'Armed Force' of the Union and consequently
this Tribunal will have no jurisdiction in view of
Section 2(a) of the Administrative Tribunals Act, 1985.
The suit will have, therefore, to be re-transferred
to the Civil Court.

The Regular Civil Suit No.243 of 1981 on the file
of Civil Judge, Senior Division, Solapur is re-transferred
to that Court for disposal according to law. The Records
and Proceedings of the Suit along with a copy of this
order should be sent to the Civil Court. However, the
original order should be retained in our file.

B.C.Gadgil
(B.C.GADGIL)
Vice-chairman

(J.G.RAJADHYAKSHA)
Member (A)